

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. *91
ANSWERED ON 27.06.2019

USE OF SEA WATER

*91. SHRI SU. THRUNAVUKKARASAR

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Union Government proposes to make necessary amendments in the existing Act to facilitate industries that are located within 100 kms. from the seashore to use water from desalination to save ground water and to avoid paucity of drinking water as well as water used for agriculture;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the other steps being taken by the Union Government to increase ground water level across the country?

ANSWER

THE MINISTER OF JAL SHAKTI

(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. *91 TO BE ANSWERED IN LOK SABHA ON 27.06.2019 REGARDING “USE OF SEA WATER” ASKED BY SHRI SU. THRUNAVUKKARASAR, M.P.

(a) to (b) No, Sir. No such proposal is in consideration. Water being a State subject, it is the prerogative of the State Government to frame various Acts for sustainable management of water for any purpose.

(c) Water being a State subject, efforts to conserve and manage ground water is primarily States' responsibility. However, steps taken by the Central Government to control ground water depletion are at the following URL:

http://mowr.gov.in/sites/default/files/Steps_to_control_water_depletion_Jun2019.pdf
